

12.07 hrs.

PAPERS LAID ON THE TABLE

[English]

Notification under Merchant Shipping Act, 1958.

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI RAJESH PILOT): I beg to lay on the Table a copy of the Merchant Shipping (Examination of Skippers and Mate of Fishing Vessels) Rules, 1987 (Hindi and English versions) published in Notification No.G.S.R. 509 (E) in Gazette of India dated the 18th May, 1987 under sub-section (3) of section 458 of the Merchant Shipping Act, 1958 [Placed in Library See No LT-5108/87]

Annual Report of Maulana Azad College of Technology, Bhopal

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KRISHNA SAHI): I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the Maulana Azad College of Technology, Bhopal, for the year 1986-87 together with Audit Report thereon. [Placed in Library. See No LT-5109/87]

Mineral Concession (Second Amendment) Rules, 1987 and Review on the Working of and Annual Report of National Aluminium Co. Ltd. for 1986-87

THE MINISTER OF STATE IN THE DEPARTMENT OF MINES IN THE MINISTRY OF STEEL AND MINES (SHRIMATI RAM DULARI SINHA): I beg to lay on the Table—

- (1) A copy each of the following Notifications (Hindi and English ver-

sions) under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957:—

- (i) The Mineral Concession (Second Amendment) Rules, 1987 published in Notification No. G.S.R. 855 (E) in Gazette of India dated the 14th October, 1987
- (ii) G.S.R. 856 (E) published in Gazette of India dated the 14th October, 1987 containing corrigendum to Notification No.G.S.R. 458 (E) published in Gazette of India dated the 5th May, 1987.

[Placed in Library See No.LT - 5110/87]

- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:—

- (i) Review by the Government on the working of the National Aluminium Company Limited, Bhubaneswar, for the year 1986-87.
- (ii) Annual Report of the National Aluminium Company Limited, Bhubaneswar, for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed In Library See No. LT - 5111/87]

Notifications under Drugs and Cosmetics Act, 1940 and Annual Report of and Review on the working of All India Institute of Speech and Hearing for 1986-87

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY

WELFARE (KUMARI SAROJ KHAPARDE): I beg to lay on the Table—

- (1) A copy of the Drug and Cosmetics (First Amendment) Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 71 (E) in Gazette of India dated the 30th January, 1987 together with a corrigendum to the Hindi version thereto published in Notification No. G.S.R. 723 (E) in Gazette of India dated the 21st August, 1987, under section 38 of the Drugs and Cosmetics Act, 1940 [Placed in Library. See No. LT-5112/87].
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954:—
 - (i) The Prevention of Food Adulteration (Fourth Amendment) Rules, 1986 published in Notification No. G.S.R. 851 (E) in Gazette of India dated the 13th June, 1986 together with corrigenda thereto published in Notification No. G.S.R. 1207 (E) in Gazette of India dated the 18th November, 1986 and Notification No. G.S.R. 28 (E) published in Gazette of India dated the 13th January, 1987. [Placed in Library See No. LT-5113/87]
 - (ii) The Prevention of Food Adulteration (Fifth Amendment) Rules, 1986 published in Notification No. G.S.R. 910 (E) in Gazette of India dated the 27th June, 1986 together with a corrigendum to the

Hindi version thereto published in Notification No. G.S.R. 500(E) in Gazette of India dated the 15th May, 1987. [Placed in Library See No. LT-5114/87]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Speech and Hearing, Mysore, for the year 1986-87.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the All India Institute of Speech and Hearing, Mysore, for the year 1986-87 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the All India Institute of Speech and Hearing, Mysore, for the year 1986-87

[Placed in Library See No. LT - 5115/87]

**Annual Report of the Society for
Promotion of Wastelands Development
for 1986-87**

THE MINISTER OF STATE IN THE
MINISTRY OF ENVIRONMENT AND
FORESTS (SHRI Z.R. ANSARI): I beg to
lay on the Table—

- (1) A copy of the Annual Report (Hindi and English versions) of the Society for Promotion of Wastelands Development, New Delhi for the year 1986-87.
- (2) A copy of the Annual Accounts (Hindi and English versions) of the Society for Promotion of Wastelands Development, New Delhi, for the year 1986-87 together with Audit Report thereon.

- (3) A statement (Hindi and English versions) regarding Review by the Government on the working of the Society, for Promotion of Wastelands Development, New Delhi, for the year 1986-87.

[Placed in Library See No. LT - 5116/87]

ELECTION TO COMMITTEE

[English]

National Shipping Board

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI RAJESH PILOT): Sir, I beg to move:

"That in pursuance of sub-section (2) (a) of Section 4 of the Merchant Shipping Act, 1958, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves, to serve as members of the National Shipping Board, subject to other provisions of the said Act."

MR. SPEAKER: The question is:

"That in pursuance of sub-section (2) (a) of Section 4 of the Merchant Shipping Act, 1958, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves, to serve as members of the National Shipping Board, subject to other provisions of the said Act."

The motion was adopted

12.08 hrs.

ILLEGAL MIGRANTS (DETERMINATION BY TRIBUNALS) AMENDMENT BILL*

[English]

THE MINISTER OF HOME AFFAIRS

(S. Buta Singh): I beg to move for leave to introduce a Bill to amend the Illegal Migrants (Determination by Tribunals) Act, 1983.

MR. SPEAKER: Mr. Banatwalla.

SHRI G.M. BANATWALLA (Ponnani): I oppose the Bill strongly and with all the vehemence at my command. Sir, the Bill is a gross betrayal of all minorities — religious, linguistic and ethnic. To say that the Bill is as a result of experience gained in the working of the principal Act is nothing but political hypocrisy. The Bill represents a meek and reprehensible surrender to dark forces of chauvinism.

Mr. Speaker, Sir, the principal act was passed by this House in the context of the situation as developed in Assam. Therefore, there were several inbuilt safeguard and the amendment Bill destroys all these safeguards. I therefore, say that the Bill is an instrument for legalised persecution and oppression. As it is, there is a great deal of persecution and oppression in Assam and the provision of this Bill will further facilitate the oppression and persecution of even the innocent citizen of Assam. I, therefore, strongly oppose the Bill. The Bill is a fraud on constitutional guarantee. This is a mockery of our legal system.

Sir, I once again, urge upon the Government, even at this stage to withdraw this obnoxious Bill. I appeal to the House to throw the Bill out.

SHRI BASUDEB ACHARIA (Bankura): This Bill will open a flood-gate of harassment to Indian citizens who are living in Assam for decades. In the names of detection and expulsion, thousand of genuine Indian citizens will be evicted, those who are living since 47.